

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN THE MATTER OF:
Original Application No. 107/2025/EZ
(Previous Original Application No. 206/2025/PB)**

MANTU SONI

...Applicant

-Versus-

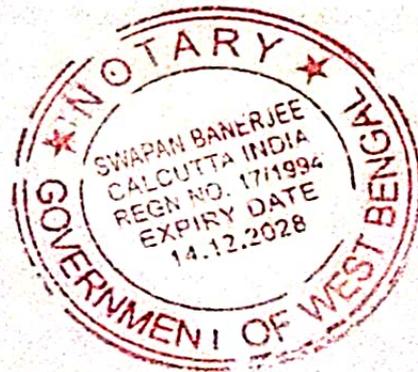
STATE OF JHARKHAND & ORS.

...Respondents

INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit filed by Principal Chief Conservator of Forest, Jharkhand, and Chief Wildlife Warden, Jharkhand.	1 - 9
2.	Verification	10
3.	ANNEXURE - 1	11 - 13
4.	ANNEXURE - 2	14 - 23
5.	ANNEXURE - 3	24 - 25

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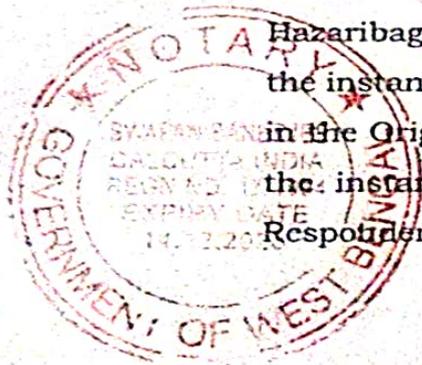
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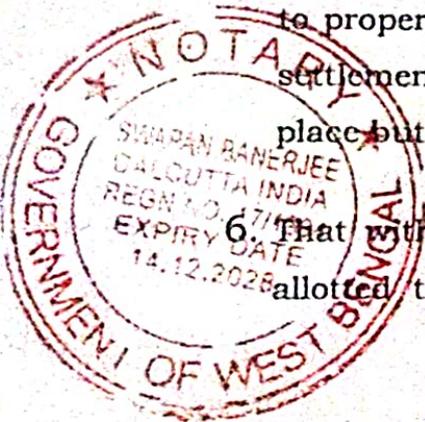
**COUNTER AFFIDAVIT FILED ON BEHALF OF PRINCIPAL CHIEF
CONSERVATOR OF FOREST, JHARKHAND (RESPONDENT NO. 3
HEREIN) AND CHIEF WILDLIFE WARDEN, JHARKHAND, (i.e.
RESPONDENT NO. 6 HEREIN).**

I, Maun Prakash, son of Shri Amar Singh, aged about 38 years, by Religion - Hinduism, by Occupation - Service under Government of Jharkhand in the office of Divisional Forest Officer, Hazaribagh West Division, Hazaribagh, Jharkhand, having its office at Van Bhawan, Near Bus Stand, Hazaribagh, Pincode - 825301, Jharkhand, and presently camping at 8/1, Kiran Shankar Roy Road, Kolkata - 700001, West Bengal, do hereby solemnly affirm and state as follows:

1. That, I am the Divisional Forest Officer, Hazaribagh West Division, Hazaribagh, Jharkhand and that I am aware of the facts and records in the instant case and have gone through the allegations and contentions in the Original Application as such I am competent to make and affirm the instant Affidavit. Further, I have been duly authorized by the Respondent Nos. 3 and 6 of the Original Application.



2. That, I am a law-abiding Citizen of India and very much respect the Constitution and Judicial System of India.
3. That in pursuance and in compliance to the order dated 08.05.2025 and 17.07.2025 of the Hon'ble Tribunal in the instant Original Application this Counter Affidavit is being filed by Principal Chief Conservator of Forest, Jharkhand, and Chief Wildlife Warden, Jharkhand, (Respondent no. 3 and 6 herein).
4. That this affidavit is being filed for bringing necessary facts and statements on record for just and proper adjudication of this case.
5. That it is pertinent to mention here that O.A No. 206/2025 was registered before the Hon'ble National Green Tribunal, Principal Bench at New Delhi pursuant to a letter petition filed by the Applicant herein where he has alleged that forest clearance was granted by Ministry of Environment Forest and Climate Change (MoEF & CC) Government of India (GoI) to NTPC Pakri Barwadih Coal Mining Project(PBCMP) in Badkagaon Block , District - Hazaribagh of Jharkhand over 1026.438 Hectare of forest land, imposing the condition number 9, wherein, NTPC was allowed to transport coal from the Conveyer System to prevent the obstruction in the movement of wildlife, especially Elephants, however, the said condition is being violated by transporting coal by road passing through the forest to railway siding, whereas, as per the condition Conveyer belt was to be used for coal transportation. The applicant further alleges that the movement by road is causing damage to the environment and wildlife, threat of life due to the accident. and damage to property, life and agriculture due to wildlife interference to human settlement. It has also been alleged that though, the violation is taking place but the authorities have not taken any action.



6. That with regard to the Project Approvals, The Ministry of Coal has allotted the Pakri-Barwadih Coal Mining Project to M/s NTPC and

subsequently, the MoEF & CC granted Stage-I (in-principle) and Stage-II (final) approval for the diversion of 1026.438 hectares of forest land on 11.05.2010 and 17.09.2010, respectively. Following this, the Government of Jharkhand released the said forest land to the user agency, M/s NTPC, for mining operations and associated activities.

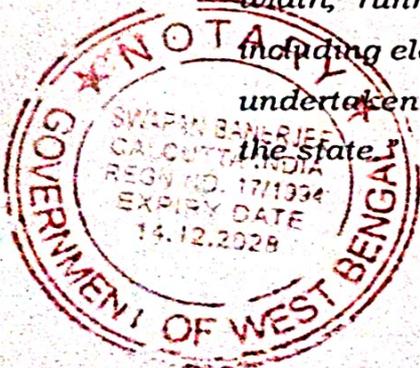
A Photocopy of the said Stage-II (final) approval dated 17.09.2010 is been annexed herewith and marked as Annexure - 1.

7. That the mining plan of Pakri-Barwadih Coal Mining Block was approved by Ministry of Coal, Government of India vide letter no. 13016/29/2003-CA-I dated 25.08.2006 and revised mining plan was approved vide letter no. 13016/29/2003-CA dated 25.08.2016.
8. That the NTPC's Pakri Barwadih Coal Mine has started production and transportation of coal from the mining area since January, 2017, and presently NTPC is transporting coal from its mining area to the Banadag railway siding via. both conveyor belt and service road/state highway as per the directions of Ministry of Environment & Climate Change, issued through its letter No. J-11015/692/2007-IA-II (M), dated 02.01.2025.

A Photocopy of the said letter No. J-11015/692/2007-IA-II (M), dated 02.01.2025 is been annexed herewith and marked as Annexure - 2.

9. The Condition-09 of the stage-2 final approval from the Ministry of Environment, Forest & Climate Change (MoEF&CC), issued via letter No. 8-56/2009-FC, dated 17.09.2010 is mentioned herein below:

"Coal evacuation will be done through a high-speed conveyor of 20 meters width, running at a height sufficient to allow all tall wild animals, including elephants, to pass freely. The installation of this system will be undertaken under the supervision of the Chief Wildlife Warden (CWLW) of

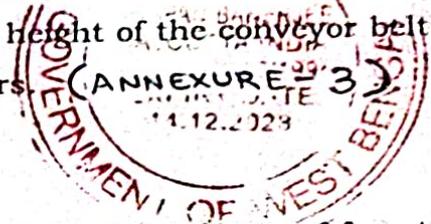


- Condition-06 of the stage-2 final approval from the Ministry of Environment, Forest & Climate Change (MoEF&CC), issued via letter No. 8-56/2009-FC, dated 17.09.2010 is mentioned below:

"The approval under the Forest Conservation Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986."

- The project proponent in compliance with FC Condition No. 9, has obtained permission from the Chief Wildlife Warden (CWLW) under letter number 172(WL)10-11/355 dated 15.07.2010. As per the directions of the Chief Wildlife Warden, the height of the conveyor belt has been kept at a minimum of 6 (six) meters.

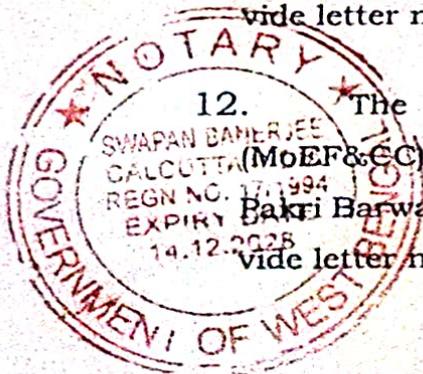
M/11/10
22/5/25



10. That the project proposal for diversion of 1026.438 Ha of forest land included land for both coal mining block and for transportation of coal produced. Accordingly, M/s NTPC has constructed a conveyor system passing through diverted forest land which is of more than 6 meters height for the purpose of coal transport. Conveyor system and service road is strictly within the diverted forest land only.

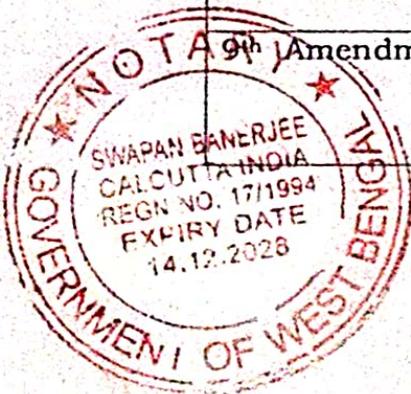
11. After the aforesaid land was released, the mining activities and coal production started in 2017, and the project proponent is using the diverted forest land for mining and transportation. Coal transportation, since the commencement of the mining activities in 2017, is being done through road and is gradually being shifted to closed conveyor belt mode in compliance to MoEF & CC directives through its amendment in EC vide letter no. J-11015/692/2007-IA-II(M).

12. The Ministry of Environment, Forest & Climate Change (MoEF&CC) initially granted the Environmental Clearance (EC) for the Bakri Barwadih Coal Mining Project of M/s NTPC Limited. This was done vide letter no. J-11015/692/2007-IA-II(M) dated 19.05.2009.



13. That since the initial grant, the EC has been subject to numerous amendments, indicating changes or updates to the project scope, conditions, or timelines. These amendments were issued on:

Environment Clearance (EC)	MoEF & CC Letter No	Date
Initial Grant of EC	J-11015/692/2007-IA-II (M)	19.05.2009
1 st Amendment	J-11015/692/2007-IA-II (M)	29.06.2016
2 nd Amendment	J-11015/692/2007-IA-II (M)	07.12.2017
3 rd Amendment	J-11015/692/2007-IA-II (M)	14.08.2018
4 th Amendment	J-11015/692/2007-IA-II (M)	10.11.2020
5 th Amendment	J-11015/692/2007-IA-II (M)	16.08.2023
6 th Amendment	J-11015/692/2007-IA-II (M)	09.11.2023
7 th Amendment	J-11015/692/2007-IA-II (M)	15.01.2024
8 th Amendment	J-11015/692/2007-IA-II (M)	16.07.2024
9 th Amendment	J-11015/692/2007-IA-II (M)	30.10.2024



10 th Amendment	J-11015/692/2007-IA-II (M)	02.01.2025
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The Ministry of Environment, Forest & Climate Change (MoEF&CC), through its letter No. J-11015/692/2007-IA-II (M), dated 02.01.2025, has granted permission for coal transportation via road until March 31, 2026.

Therefore, the current method of coal evacuation via road is operating under a valid, albeit temporary, approval from the Ministry.

14. The Ministry's order (dated 02.01.2025), which granted permission for temporary road transportation, extensively discussed the issue raised by the petitioner. The key parts of this order reveal:

1. Specific Condition No. – 2A (ix) of EC:

- This condition 2A(ix) of EC originally stipulated that coal was to be transported from the Coal Handling Plant (CHP) to the railway siding by a closed conveyor belt, and the railway siding was to be equipped with a Silo Rapid Loading System (RLS).
- The timeline for this condition's compliance had been extended multiple times, with the last extension being until 31.12.2024. These extensions were subject to an order of the Hon'ble Supreme Court (Misc. Appeal (MA-001824 dated 18.08.2023) in Civil Appeal no 6249/2022 (NTPC vs Tripuri Singh Ors)).
- The Project Proponent (PP) (NTPC) has again submitted a proposal to amend this Specific Condition no. 2A(ix) of the EC dated 19.05.2009 (last amended on 30.10.2024).

2. Project Proponent's Submission (Reason for Delay/Amendment):

The PR submitted that the conveyor belt currently being constructed is only designed for a capacity of 15 MTPA.



- For the additional 3 MTPA (to reach a total of 18 MTPA), the engineering design needs to be modified to adjust the conveyor and siding capacity.
- The PP stated that actions for these modifications have already been initiated and are proposed to be completed by March 31, 2026.

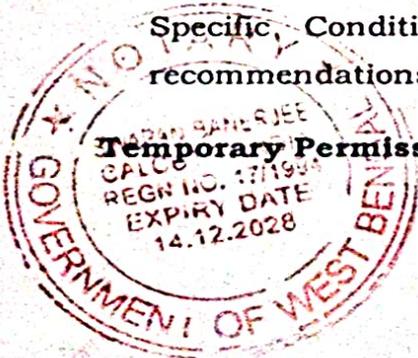
3. Committee's Information (Justification for Road Transport):

- The Committee (Expert Appraisal Committee) was informed that the total production target for FY 2024-25 from the Pakri Barwadih Coal Mine Project (PBCMP) is 18 MTPA.
- For the last quarter of FY 2024-25 (Q4), from 01.01.2025 to 31.03.2025, the total coal to be dispatched was projected to be between 5.5 MTPA to 6 MTPA.
- Even assuming it would take 3 more months for both streams of the Rapid Loading System (RLS) to reach their rated capacity (15 MTPA), the maximum quantity that could be transported through RLS would be 13.5 MTPA.
- This would result in a shortfall of 4.5 MTPA in Q4 that needed to be transported through road. This shortfall was attributed to:
 - I. 3 MTPA due to design limitation (the existing conveyor/RLS being only for 15 MTPA while target is 18 MTPA).
 - II. 1.5 MTPA for stabilization (implying a ramp-up period for the RLS to reach full capacity).

Recommendations of the EAC (Expert Appraisal Committee):

The Expert Appraisal Committee (EAC) of the MoEF & CC, on January 2, 2025, made specific recommendations regarding the amendment of Specific Condition 2A(ix) of the Environmental Clearance. These recommendations are:

Temporary Permission for Road Transportation:



- I. *The Project Proponent (NTPC) is permitted to use the service road/state highway for the transportation of 4.5 MTPA (Million Tonnes Per Annum) of coal to the Bandag Railway Siding only until March 31, 2025.*
- II. *Thereafter (from April 1, 2025, onwards), only 3 MTPA of coal is permitted to be transported via the service road/state highway until March 31, 2026.*
- III. *Crucially, no road transportation of coal will be permitted beyond March 31, 2026.*

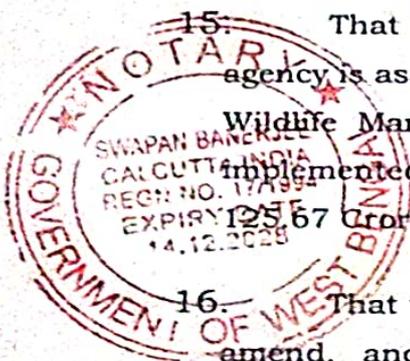
Decision of the Ministry of Environment, Forest & Climate Change (MoEF &CC):

- The Ministry of Environment, Forest and Climate Change (MoEF&CC) has officially examined the proposal for amendment and, importantly, has accepted the recommendations of the Expert Appraisal Committee (Coal) and Ministry has decided to grant an amendment to the Environmental Clearance (EC).

Thus, the MoEF &CC has acknowledged the operational realities of the project and, following the EAC's detailed review and recommendations, has formally adjusted the project's EC to allow for phased road transportation of coal for a defined period, with a clear mandate for full transition to the conveyor system by March, 2026.

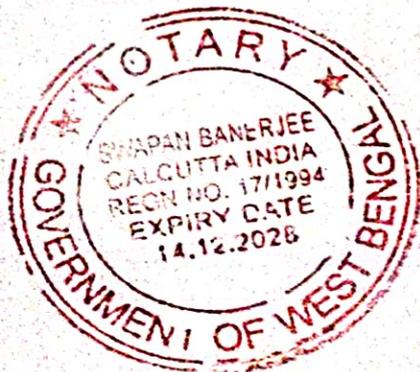
15. That in adherence to Condition 11 of the clearance, the user agency is assisting in the conservation of flora and fauna. An Integrated Wildlife Management Plan (IWMP) has been approved and is being implemented. For this purpose, M/s NTPC has already deposited Rs. 125.67 Crores into the CAMPA account for mitigation activities.

16. That the MoEF & CC, which is the competent authority to grant, amend, and monitor compliance with Environmental and Forest



Clearances, has explicitly and formally permitted the transportation of coal by road for a specified quantity and a defined period. This permission was granted after detailed deliberation by the Expert Appraisal Committee (EAC). Therefore, the current road transport is a sanctioned activity under a valid, temporary approval from the Ministry.

17. That therefore it is humbly submitted that the State of Jharkhand and its officials have acted strictly in accordance with the law and the directions issued by the MoEF & CC. The State Forest Department cannot be faulted for not taking action against an activity that has been expressly permitted by the Central Government, which is the primary regulating authority for this matter.
18. That this Counter Affidavit is filed bonafide and in the interest of justice. It is therefore prayed that Your Lordships, may kindly be pleased to accept the instant Counter Affidavit.
19. That the answering respondent seeks leave to file any further affidavits, if required, as per direction of the Hon'ble Tribunal.
20. I state that the statements contained in paragraphs Nos. 1 to 4 are true to my knowledge, the statements contained in paragraph Nos. 5 to 16 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.



Swapan
22/07/25

VERIFICATION

I Maun Prakash, son of Shri Amar Singh, aged about 38 years, by Religion - Hinduism, by Occupation - Service under Government of Jharkhand in the office of Divisional Forest Officer, Hazaribagh West Division, Hazaribagh, Jharkhand, having its office at Van Bhawan, Near Bus Stand, Hazaribagh, Pincode - 825301, Jharkhand, and presently camping at 8/1, Kiran Shankar Roy Road, Kolkata - 700001, West Bengal, is filing this instant Counter Affidavit on this the 22nd day of July, 2025.

Date: 22/07/25

Place: KOLKATA

Maun
22/7/25

Deponent

Identified by me:

Aishwarya Rajyashree
Advocate

Solemnly affirmed and declared
before me on identification

Swapan Banerjee
SWAPAN BANERJEE
Notary, Calcutta, India
Govt. of W.B. Regn. No. 17/1994
Calcutta City Courts' Bar
Association (2nd Floor)
Calcutta-700 001

22 JUL 2025



F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi - 110 510
Dated: 17th September, 2010

To
The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

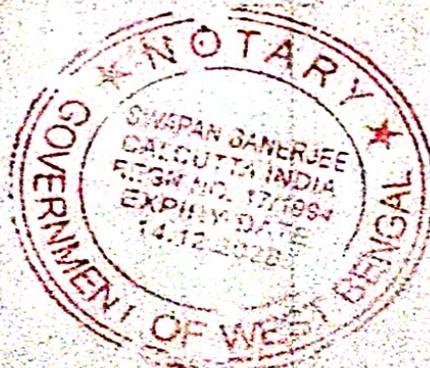
Sir,
I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

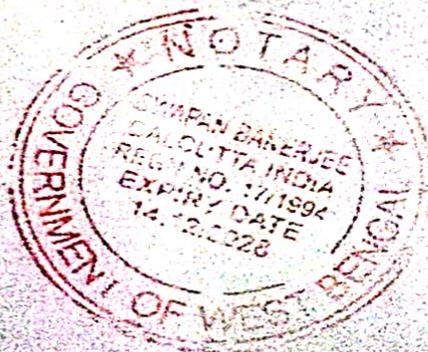
1. Legal status of forest land shall remain unchanged.
2. a. Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.
b. Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.
c. Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

AM

Handwritten signature



- 32 -
3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:
 - (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
 - (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
 - (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.
 - (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.
 - (v) The top soil management plan should be strictly adhered to.
 4. The forest land shall not be used for any purpose other than that specified in the proposal.
 5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
 6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.
 7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.
 8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.
 9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.
 10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.
 11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
 12. The forest land shall not be used for any purpose other than that specified in the



proposal.

13. No labour camps shall be set up inside the forest area.
14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.
16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.
17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneshwar.
18. The user agency shall also take up study on soil erosion / soil flow from the overburden areas with the help of GIS in consultation with the forest department.
19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.
20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneshwar may impose from time to time in the interest of conservation, protection or development of forests.

Yours faithfully,

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)
Sr. Assistant Inspector General of Forests





सत्यमेव जयते

File No.: J-11015/692/2007-IA-II(M)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Dated 02/01/2025



To,

Sh. Navin Kumar
M/s NTPC Mining Limited
Ntpc Bhawan, Core-7, 7 Institutional Area, Lodhi Road, South East Delhi- 110003
E-mail: env-mines@nml.co.in

Subject:

Pakri Barwadih Coal Mining Project (area 3319.42 Ha having capacity 18 MTPA) by M/s NTPC Mining Limited located at Villages: Barkagaon, Iij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri – Barwadih; District: Hazaribagh; State: Jharkhand – Grant of Amendment in Environmental Clearance – regarding

Sir/Madam,

This is with reference to your online application vide proposal No. IA/JH/CMIN/503899/2024 Dated 27.11.2024 along with CAF (Part A, B and C) seeking amendment in Environment Clearance accorded by the Ministry vide letter no. J-11015/692/2007-IA-II(M) dated 19.05.2009, and its subsequent amendment dated 30/10/2024, under the provisions of the EIA Notification, 2006 for the project mentioned above.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24A0101JH5982710A
(ii) File No.	J-11015/692/2007-IA-II(M)
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vi) Sector	Coal Mining
(vii) Name of Project	Amendment in Environment Clearance (EC) of Pakri Barwadih Coal Mining Project, NTPC Mining Limited
(viii) Location of Project (District, State)	HAZARIBAGH, JHARKHAND
(ix) Issuing Authority	MoEF&CC
(x) EC Date	19/05/2009
(xi) Applicability of General Conditions	NO



(xiii) Status of Implementation of the project

3. The proposal was considered by EAC (Coal) in its 19th meeting held during December 10-11th, 2024. The project activity is listed at schedule no. 1(a) - Mining of minerals under Category "A" of the schedule of the EIA Notification, 2006. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

4. The instant proposal is for seeking amendment in Environment Clearance granted to M/s NTPC Limited vide letter no. J-11015/692/2007-IA-II(M) dated 19.05.2009, later transferred to M/s NTPC Mining Limited vide letter no. J-11015/692/2007-IA-II(M) dated 02.05.2024 for Pakri Barwadih Coal Mining Project (area 3319.42 Ha having capacity 18 MTPA) located at Villages: Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri - Barwadih; District: Hazaribagh; State: Jharkhand.

5. Details of all the prior ECs including the EC for which amendment is sought are summarized as below:

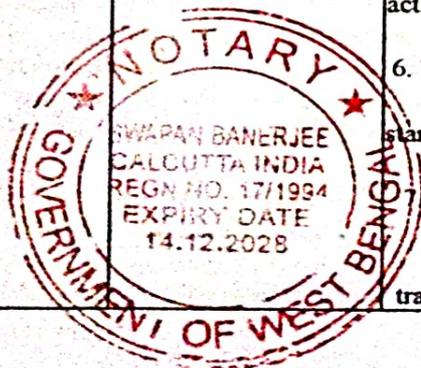
S. No.	Details of Letter No.	Details of EC/Expansion EC/ Amendment in EC/ Validity extension/ Transfer of EC	Capacity (MTPA)	Area (Ha)	Date of Issuance	Status of Implementation
1	J-11015/692/2007-IA-II(M)	Fresh EC	15 MTPA	3319.42	19.05.2009	Production of 15 MTPA achieved during the year 2023-2024
2	-do-	Amendment in EC [Road transportation granted till 28.06.2018]	15 MTPA	3319.42	29.06.2016	Implemented
3	-do-	Amendment in EC [Specific Condition nos (iii), (vi) & (ix) and General Condition nos (ix) & (xiii)]	15 MTPA	3319.42	07.12.2017	Being implemented
4	-do-	Amendment in EC [Road transportation granted till 28.06.2020]	15 MTPA	3319.42 Ha	14.08.2018	Implemented
5	-do-	Amendment in EC [Road transport granted till 28.06.2022 and auto extended to 28.06.2023 in line with Covid notification of MOEF&CC]	15 MTPA	3319.42 Ha	10.11.2020	Implemented
6	-do-	Amendment in EC [Road transport granted till 31.10.2023]	15 MTPA	3319.42 Ha	16.08.2023	Implemented
7	-do-	Amendment in EC [Road transport granted till 31.01.2024]	15 MTPA	3319.42 Ha	09.11.2023	Implemented
8	-do-	Amendment in EC [Road transport granted till 31.07.2024]	15 MTPA	3319.42 Ha	15.01.2024	Implemented
9	-do-	Peak Rated Capacity (PRC) Enhancement (1 st phase 20%) as per MoEF&CC guidelines dated 11/04/2022	18 MTPA	3319.42 Ha	06.03.2024	Being implemented
10	-do-	Transfer of EC			02.05.2024	Transfer from NTPC

		[Transfer from NTPC Ltd to NTPC Mining Ltd]			Ltd to NTPC Mining Ltd
11	-do-	Amendment In EC [Road transport granted till 31.10.2024]		16.07.2024	Implemented
12	-do-	Amendment in EC [Road transport granted till 31.12.2024 only for 15 MTPA]		30.10.2024	Being Implemented

6. The PP has sought amendment in Environmental Clearance Letter dated 19.05.2009 in EC Specific Condition no. 2A(ix), seeking further amendment for extension of timeline regarding transportation of 4.5 MTPA coal by road using State Highway/ Service Road till 31.03.2025 and thereafter 3 MTPA coal by road using State Highway/ Service Road till 31.03.2026 to Bandag railway siding.

The amendment sought along with the justification furnished by the PP is as below:

Specific/General Condition No.	Details of Conditions as per EC	Amendment Sought	Justification
Specific Condition No.- 2A (ix) of EC dated 19.05.2009 and latest amended vide letter dated 30.10.2024	<i>The PP is permitted to use Service Road/ State Highway for transportation of 15 MTPA of Coal to Banadag railway siding till 31.12.2024 adopting all the mitigative measure to control dust pollution.</i>	<i>Mineral Transportation from CHP to Railway Siding shall be done by closed belt conveyor and Rapid Loading System. PP is permitted to use Service Road/ State Highways for transportation of 4.5 MTPA coal from 01.01.2025 till 31.03.2025 and thereafter 3.0 MTPA coal by road till 31.03.2026 to Banadag railway siding adopting all mitigative measure to control dust pollution."</i>	<p>Part II:</p> <p>3. Hon'ble Supreme Court had directed vide its order dated 29.01.2024 in Civil Appeal No 6249/2021 to complete the CHP system including RLS by 31.12.2024. In this regard it is pertinent to mention that RLS system which consists of two streams, stream 1 has been commissioned on 15.11.2024 and the stream 2 will be ready by 15.12.2024 in compliance of the Hon'ble Supreme Court direction.</p> <p>4. The construction of siding being done by railways, consists of seven nos. of rail tracks out of which 3 are ready, also, the electrification and signalling work is under progress. It is likely that yard augmentation work by railways shall be completed by 31.01.2025. After yard augmentation and RLS completion, it shall require three months of time (till 31.03.2025) to synchronize the system with railways which is known as "Integrated commissioning". In other words, it may take three months for both RLS streams to reach its rated capacity of 15 MT.</p> <p>5. Also, it is important to mention that the present design capacity of the CHP & RLS System, is of 15 MT per annum. To enhance the capability of the present system upto 18 MTPA certain modifications and additional conveyor Streams are required for which the action has already been taken and shall be completed by 31.03.2026.</p> <p>6. The total production/ dispatch target for FY 2024-25 from PBCMP is 18 MMT. For last quarter i.e. Q4 starting from 01.01.2025 till 31.03.2025 the total coal to be dispatch shall be 5.5 MMT to 6.0 MMT. Assuming that it may take 3 more months for both the streams of RLS to reach its rated capacity (15 MMT), the maximum quantity which may be transported through RLS shall be 13.5 MMT resulting</p>



			<p>in a shortfall of 4.5 MMT in Q4 which needs to be transported through road. (3.0 MMT due to design limitation and 1.5 MMT for stabilisation).</p> <p>8. For FY 2025-26 the shortfall of 3.0 MMT will be there due to design limitation of the present CHP the enhancement of same shall be completed by 31.03.2026.</p> <p>In view of above, it is submitted to kindly grant permission for transportation of the coal by road for 4.5 MTPA (3.0 MTPA beyond CHP design Capacity and 1.5 MTPA for stabilisation of RLS) from 01.01.2025 till 31.03.2025 and thereafter, 3.0 MTPA of coal by road till 31.03.2026.</p>
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7. Certified Compliance Report and Action Taken thereof: The PP submitted that CCR from Regional office (RO), Ranchi was received on 19.06.2024 vide letter no. 103-425/376 and PP submitted ATR on the same on 26.08.2024.

With respect to the Condition for which amendment is sought, RO has given its observations and has mentioned that, "during inspection on 30.05.2024 it was observed that coal transportation is still being done by road from Pakri Barwadih coal mine project to Banadag railway siding. It is observed that rapid loading system of the conveyor system is under construction near Banadag railway siding. PP informed that now full efforts are being made to complete the same before 31.12.2024."

8. Details of the Court Cases: Following court cases are pending on the said project.

Case No.	Court	Brief	Next date of hearing	Decision of court and its compliance
WP (C) 5732/2016	HC Jharkhand	of Writ Petition filed by Bhartiya Suraj Dal against State of Jharkhand and others regarding pollution and diversion of forest land without obtaining the consent of Gram Sabhas under the FRA Act 2006.	Next hearing scheduled on 03.01.2025.	
WP (C) 4036/2021	HC Jharkhand	of Writ Petition has been filed by NTPC against the State of Jharkhand and others against demand of transit fee on 100 % coal production under Jharkhand Forest Produce Transit (Regulation of Transport) Rules, 2020 issued by State of Jharkhand.	Listed for hearing in first week of February 2024. No date showing for now. Next date is not given.	
WP (C) 1759/2023	HC Jharkhand	of Writ Petition filed by NTPC against the State of Jharkhand and others to stay the operation, implementation and execution of the letter No. 43 dated 03.01.2023 of Divisional Forest Officer (West), Hazaribagh by which the State of Jharkhand has demanded the payment of Transit Fee for the second time on the same load by stating that NTPC is liable to generate the challan for the second time when there is a change of mode of transportation.	Next hearing date is not given.	Hon'ble court vide order dated 06.09.2024 directed not to charge NTPC twice for the same forest produce on the change of mode of transportation for transportation of any forest produce as transit fee. Hon'ble Court has stayed the order till next date of hearing to be held on 21/02/24.
WP (C) 3256/2023	HC Jharkhand	of Writ Petition filed by NTPC against the State of Jharkhand and others		The Hon'ble High Court granted stay on DFO letter vide order

		regarding quashing the letter No. 3426, dated 23.06.2023 of Divisional Forest Officer (West), Hazaribagh by which Forest Deptt. has denied Coal Transportation by Road.		dated 30.06.2023.
WP (C) 3614/2023	HC Jharkhand	PIL filed by Shri Mantu Soni against State of Jharkhand and Others regarding FC granted to Pakri Barwadih Coal Mining Project on forged document (Consent letter of Van Prabandhan Samittee).	Next hearing date is not given.	CA filed by NTPC on 18.06.2024. Rejoinder filed by applicant on 27.06.2024. Supplementary Counter Affidavit filed by NTPC on 07.08.2024. Reply of affidavit filed by applicant on 20.08.2024. Last hearing conducted on 27.09.2024.
OA no 63/2023/EZ (158/2023/PB)	NGT, Kolkata	Filed by Shri Anup Kumar against State of Jharkhand and Others regarding illegal mining in Pakri Barwadih Coal Mining Project. Vide order dated 11.08.2023, NTPC and its MDO (TSMPL) has been made party by the Hon'ble court.	Next hearing is scheduled on 03.01.2025.	Due to similar nature hearings are being held with Appeal No. 20/2023/EZ filed by NTPC Ltd. Last hearing held on 12.11.2024. Case to be further heard on 03.01.2025.
Appeal No 20/2023	NGT, Kolkata	Appeal filed by NTPC against State of Jharkhand & Others to stay on DFO's demand letter for payment of Penal NPV with interest in line with MOEF&CC amendment letter dated 25.05.2023 for amendment of condition no-8 of FC.	Next hearing is scheduled on 03.01.2025.	1st hearing done on 01.08.2023. Hon'ble NGT stayed on DFO's Demand letter. Last hearing held on 12.11.2024, stay continued till further order.
W.P.(PIL) 4358/2024	HC Jharkhand	PIL filed by Shri Ravikant Singh Vs Union of India and others regarding Mining beyond lease and regarding FC granted to Pakri Barwadih Coal Mining Project on forged document (Consent letter of Van Prabandhan Samittee).	Next hearing date not given.	First Hearing held on 28.08.2024. CA filed by NTPC on 02.09.2024. Last hearing held on 20.09.2024.

In addition to the above, the Hon'ble Supreme Court had directed vide its order dated 29.01.2024 in Civil Appeal No 6249/2021 to complete the CHP system including RLS by 31.12.2024. In compliance to the said order, PP informed that RLS system which consists of two streams, stream 1 has been commissioned on 15.11.2024 and the stream 2 will be ready by 15.12.2024 in compliance of the Hon'ble Supreme Court direction.

Observations and deliberation of the Committee

9. The Committee deliberated on various aspects of the proposal submitted and the presentation made by PP. After detailed deliberation, the Committee noted the following:

i. MoEF&CC has granted EC for the Pakri Barwadih Coal Mining Project of M/s NTPC Limited vide letter no. J-11015/692/2007-IA.II(M) dated 19.05.2009 for capacity of 15 MTPA in an area of 319.47 Ha. Subsequently, various amendments for the same were issued vide letters dated 29.06.2016, 07.12.2017, 14.08.2018, 10.11.2020, 16.08.2023, 09.11.2023, 15.01.2024, 16.07.2024 and 30.10.2024.

ii. Further the Peak Rated Capacity (PRC) enhancement for the project was issued vide letter dated 06.03.2024 for the



capacity of 18 MTPA from 15 MTPA in the existing area of 3319.42 Ha and the same was transferred to M/s NTPC Mining Limited vide letter dated 02.05.2024. Subsequently, an amendment in condition pertaining to transportation of coal was again issued vide letter dated 30.10.2024.

iii. It is observed by the EAC that the project involves total 643.9 Ha of forestland. Stage - II FC has been obtained by the proponent vide letter dated 17.09.2010.

iv. The above projects have been implemented and are already under operation.

v. Specific Condition no. - 2A (ix) of EC stipulated that the coal was to be transported from Coal Handling Plant (CHP) to railway siding by closed conveyor belt. The railway siding shall be provided with Silo Rapid Loading System. The timeline for this condition was extended till 31.12.2024, vide various amendments as stated above, subject to the order of Hon'ble Supreme Court w.r.t. Misc. Appeal (MA-001824 dated 18.08.2023) in the matter of Civil Appeal no 6249/2022 (NTPC vs Tripuri Singh Ors) filed by the Project Proponent. Now, the PP has again submitted the proposal for amendment in Specific Condition no. 2A(ix) of EC dated 19.05.2009 (last amended vide EC dated 30.10.2024).

vi. The PP submitted that the conveyor belt being constructed is only for the capacity of 15 MTPA and for another 3 MTPA (i.e., 18 MTPA), engineering designing had to be modified to make the changes in the conveyor and siding capacity for 18 MTPA. PP submitted that actions for the same has already been taken and same is proposed to be completed by 31.03.2026.

vii. Committee was informed that the total production target for FY 2024-25 from PBCMP is 18 MTPA. For last quarter i.e. Q4 starting from 01.01.2025 till 31.03.2025 the total coal to be dispatched shall be between 5.5 MTPA to 6 MTPA. Assuming that it may take 3 more months for both the streams of RLS to reach its rated capacity (15 MTPA), the maximum quantity which may be transported through RLS shall be 13.5 MTPA resulting in a shortfall of 4.5 MTPA in Q4 which needs to be transported through road. (3 MTPA due to design limitation and 1.5 MTPA for stabilisation).

viii. PP presented a drone vide to the Committee, of undergoing construction of CHP and Silo. Since, that area has a frequent movement of elephants, the height of conveyor is planned such that, it will give safe passage to elephants.

ix. Committee deliberated on the present scenario of coal transportation and was informed by the proponent, that presently the transportation of coal from mine pit to crusher installed at mine pit head is being done by the mine trucks for the entire quantity of coal being produced and the same is proposed to be done throughout the mine life. Further, some quantity of coal, from crusher installed at mine pit head to stacker/reclaimer, is being transported through closed belt conveyor of 8 km which is within the mine boundary and this will be further transported to Banadag Railway siding through road at a distance of 23 km. And rest of the quantity of coal is directly being transported from crusher to Banadag Railway Siding by road at a distance of 30 km.

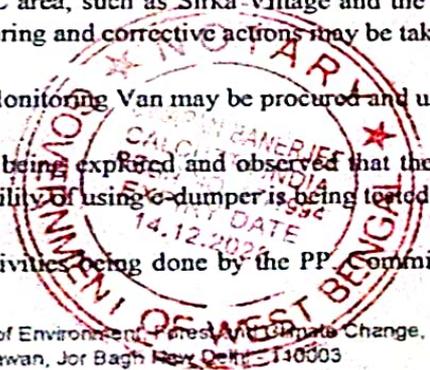
x. The Committee deliberated on the actions taken by the PP on the recommendations of the EAC Sub-Committee made during the site visit 20-26th November, 2024. On the recommendation of the sub-committee, the PP has done the mapping of grassing and plantation on 30.11.2024, generated carbon footprint data for PBCMP, display boards highlighting the biodiversity initiatives are being installed, green agronets are being installed in the area of nearby villages, bidding for procurement of CAAQMS has been started and equipment for water testing lab has been procured and the same is under installation.

xi. The Committee opined that out of the 2 nos of CAAQMS being procured, 1 shall be installed in the core zone and another shall be installed in the habitation around the ML area, such as Sirka Village and the data of the same shall be displayed in HoP and EMG office, so that effective monitoring and corrective actions may be taken time to time.

xii. The Committee opined that the Mobile Environment Monitoring Van may be procured and used in the mines.

xiii. The Committee deliberated on the use of e-dumpers being explored and observed that the PP has converted all the diesel operated HEMMs into electrical HEMMs and feasibility of using e-dumper is being tested for now in PBCMP.

xiv. The Committee also deliberated on the plantation activities being done by the PP. Committee is of the opinion that



avenue plantation shall be instantly started and gap plantation on the OB dumps shall be done.

xv. The Committee also enquired about the status of court cases pending on the project. The PP submitted that there are total 6 nos. of cases pending at Hon'ble High Court of Jharkhand and total 2 nos. of cases pending at Hon'ble NGT (EZ), Kolkata. PP also displayed a copy of the Court Order during the presentation of the Court case in the matter of Misc. Appeal No. 1824 of 2023 in Civil Appeal No. 6249 of 2021 (NTPC Ltd v. Tripurari Singh and Others) regarding the extension of the timeline for completion of the closed conveyor belt system. PP submitted that the Hon'ble Supreme Court has extended the timeline for completion of the belt conveyor system till 31.12.2024, vide its order dated 29.01.2024 and the matter was disposed of.

xvi. The committee noted that Pakri Barwadih Coal Mining Project does not fall under critically polluted area and severely polluted area as per CEPI Assessment 2018.

xvii. The Committee took into cognizance that the existing EC of 18 MTPA was accorded for 20% expansion under para 7(ii) of EIA Notification, 2006 as per Ministry's OM dated 11.04.2022. The committee sought clarification regarding requirement of enhanced capacity of CHP and Silo, in case the PP seeks further expansion for the said project in future. The PP submitted that due to huge habitation in that area, it is not feasible for the proponent to go beyond 18 MTPA and PP informed that no further expansion is envisaged.

xviii. Vide Ministry's order dated 18/12/2024, a site visit was conducted by Sub-committee of EAC for Pakri Barwadih Coal Mining Project and submitted their observations/recommendations. Accordingly, M/s NML shall address and comply the following recommendations submitted by the Sub-committee.

a) There are sufficient spaces available at different sites in the mine lease area which needs immediate plantation. The mapping of the Pakri Barwadih mine for grassing and plantation shall be carried out on the stabilized OB and berms. The proponent is instructed to prepare time bound comprehensive plantation plan with native species for protection of the ecology of the surrounding area and post-mining ecological restoration plan. The proponent should submit the detailed plan in tabular format (year-wise for life of mine) for afforestation and green belt development in and around the mining lease area. The proponent should submit the number of saplings to be planted, area to be covered under afforestation and green belt, location of plantation, target for survival rate and budget earmarked for the afforestation & green belt development. In addition to this, the proponent should show on a surface plan (5-year interval for life of mine) of suitable scale the area to be covered under afforestation & green belt clearly mentioning the latitude and longitude of the area to be covered during each 5 years. The capital and recurring expenditure to be incurred needs to be submitted. Plantation plan should be prepared in such a way that 80% of the plantation to be carried out in first 5 years and for the remaining years the proposal for gap filling. The seedling of height not less than 2 meters to be selected and accordingly cost of plantation needs to be decided. In addition to this, plantation in the safety zone at lease boundary the plantation should be planned in such a way that it should be completed within 2 years only. Grassing/plantation as per the above mapping shall be started in February, 2025.

b) The biodiversity initiatives carried in and around the mine lease area shall be highlighted through display boards in the suitable places outside the mine lease area.

c) The proponent shall generate the carbon footprint data for the entire mine lease area.

d) The proponent shall prepare time bound comprehensive action plan for the diversion of nalla(s) from the mine lease area.

e) The proponent shall take adequate precautionary measures as per the MoEFCC OM dated 29.10.2014 to minimize the impact of mining activity on habitations.

f) Comprehensive risk management plan along with mitigation measures for fire events in the coal yards/dumps shall be prepared and complied with.

g) The environment laboratory shall be upgraded with all sophisticated instruments.



h) ETP in the mine area shall be upgraded with online effluent quality monitoring system.

i) No any meteorological data / environmental data recording instruments have been seen at and around mining site. Only one CAAQMS has been installed in the city site. More number of CAAQMS at different sites needs to be installed.

Continuous Ambient Air Quality Monitoring Station (CAAQMS) to monitor ambient air quality within the mining lease area shall be installed and connected with the servers of CPCB/SPCB. The proponent shall calibrate the instrument timely and display the monitored data on the digital board at Hop and in the EMG office for effective monitoring and corrective action.

Recommendations of the Committee

10. After deliberations, the Committee recommended the proposal for amendment in EC granted vide file no. J-11015/692/2007-IA.II(M) dated 19.05.2009 & its subsequent amendment dated 30/10/2024 as detailed below subject to stipulation of additional specific conditions (Annexure-1). Other terms and conditions prescribed in EC dated 19.05.2009 and its subsequent amendment shall remain unchanged:

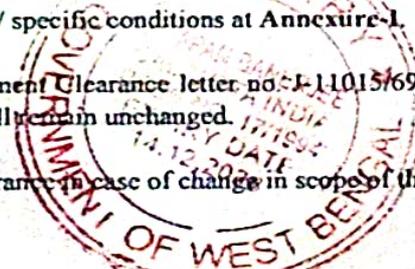
Reference in EC letter dated 19.05.2009 & its subsequent amendment dated 30/10/2024	Description as per approved EC & its subsequent amendment dated 30/10/2024	Amendment sought in EC	Recommendation of EAC
Specific Condition No.- 2A (ix)	<i>The PP is permitted to use Service Road/ State Highway for transportation of 15 MTPA of Coal to Banadag railway siding till 31.12.2024 adopting all the mitigative measure to control dust pollution.</i>	Mineral Transportation from CHP to Railway Siding shall be done by closed belt conveyor and Rapid Loading System. PP is permitted to use Service Road/State Highways for transportation of 4.5 MMT coal from 01.01.2025 till 31.03.2025 and thereafter 3.0 MMT coal by road till 31.03.2026 to Banadag railway siding adopting all mitigative measure to control dust pollution."	Agreed With regard to the changes in specific condition 2A(ix), Committee recommended to amend specific condition 2A(ix) as follows: <i>"The PP is permitted to use service road/ state highway for transportation of 4.5 MTPA of coal to Banadag Railway Siding till 31.03.2025 only. Thereafter, only 3 MTPA of coal is permitted to transport via service road/ state highway till 31.03.2026 adopting all mitigative measures to control dust pollution. No road transportation of coal will be permitted beyond 31.03.2026."</i>

Decision of MoEF&CC

11. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Coal) hereby decided for grant of amendment in the EC dated 19.05.2009 & its subsequent amendment dated 30/10/2024, as detailed in para 10 above subject to the compliance of the additional terms & conditions / specific conditions at Annexure-1.

12. All other terms and conditions mentioned in the Environment Clearance letter no. J-11015/692/2007-IA.II(M) dated 19.05.2009 & its subsequent amendment dated 30/10/2024 shall remain unchanged.

13. The project proponent shall obtain fresh Environment Clearance in case of change in scope of the project, if any.



14. This issues with the approval of the Competent Authority.

Yours faithfully,

(Sundar Ramanathan)
Scientist 'F'
Tel: 011- 20819378
Email- r.sundar@nic.in

Copy To

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi.
3. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office, 2nd Floor, Headquarter- Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand – 834 002.
4. The Chairman, Jharkhand State Pollution Control Board, TA building, HEC complex, PO Dthurwa, Ranchi.
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.
6. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Regional Director, Central Ground Water Board, Mid-Eastern Region, 6th& 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road, Dak Banglow, Patna- 800011, Bihar.
8. The District Collector, Hazaribagh, Government of Jharkhand.
9. PARIVESH Portal.

Annexure 1

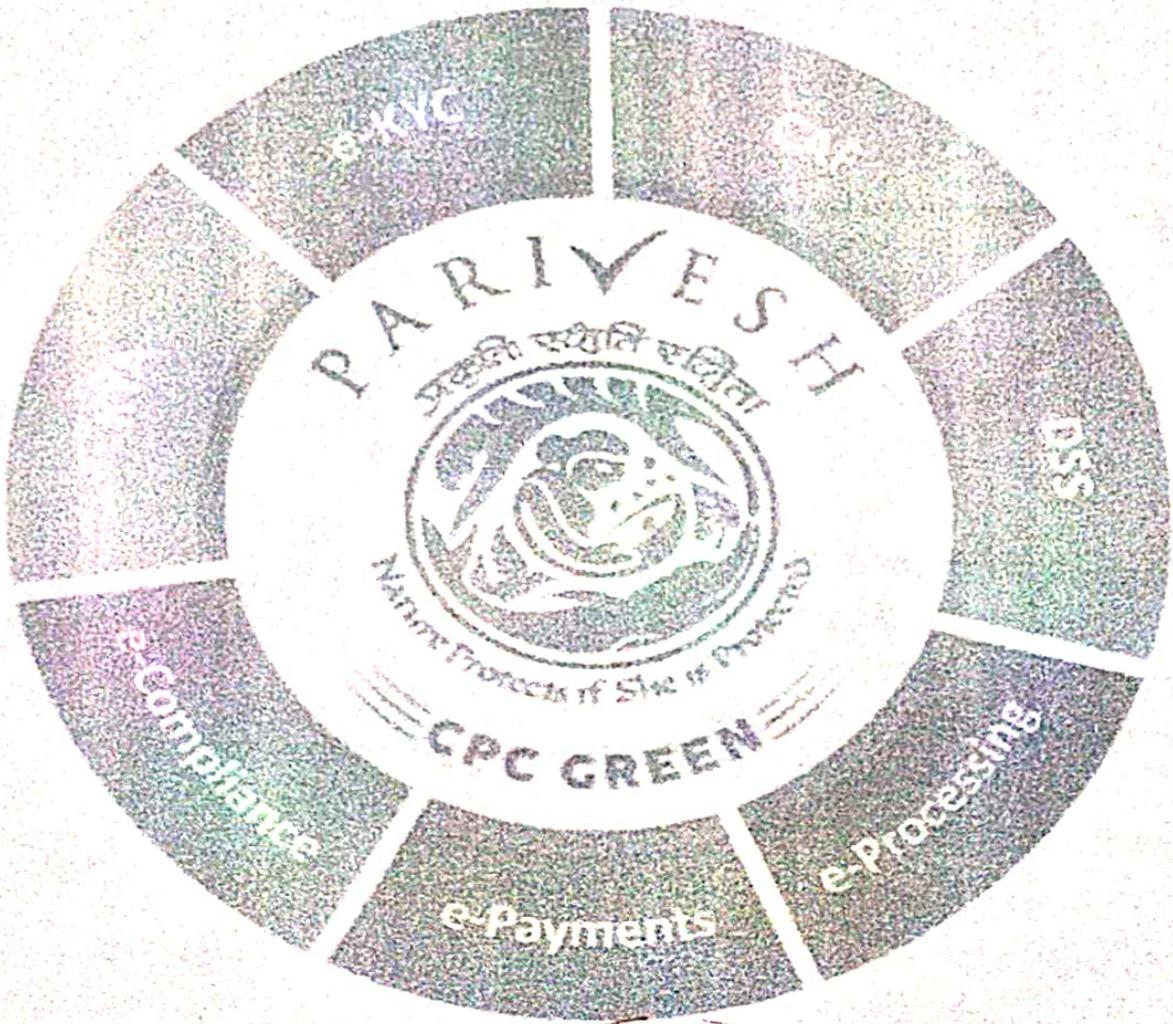
Specific EC Conditions for (Mining Of Minerals)

1. Additional Specific Conditions:

S. No	EC Conditions
1.1	1 nos of CAAQMS must be installed in the core zone and 1 nos of CAAQMS must be installed in the Sirka Village in consultation with JSPCB within 6 months from the date of grant of EC amendment.
1.2	A full-fledged Environment Laboratory must be established by 30.06.2025, which should cater the needs of all three mines of NTPC Mining Limited, i.e., Pakri Barwadih Coal Mining Project, Kerandari Coal Mining Project and Chatti Bariatu Coal Mining Project.
1.3	Avenue plantation shall be instantly started all along the right of way of closed belt conveyor and silos.
1.4	All the recommendations made by the site visit report of the sub-committee held on 20-26th November, 2024 shall be complied with and the compliance status in this regard shall be submitted to concerned Regional Office of MoEF&CC.
1.5	Watershed management plan for Khorra Nallah and Pakwa Nallah exist within the ML area shall be developed and implemented



S.No	EC Conditions
1.6	Carbon emissions need to be assessed and brief plan for carbon emission mitigation shall be submitted by the PP.



10:57AM NTPC PBCMP RANCHI

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कार्यालय :- प्रधान मुख्य वन संरक्षक, वन विनियता संरक्षण - सह - मुख्य वन्य प्राणी प्रविपालक, झारखण्ड, रांची ।

पत्रांक :- 172(476)10-11/355 दिनांक :- 15/7/10

सेवा में,

M/S A. Ppendra Rao,
General Manager,
NTPC Ltd, PBCMP,
Hazaribag.

विषय :-

सर्वोच्च न्यायालय एवं वन मंत्रालय भारत सरकार के पत्रांक - एफ नं. 8-56/2002 एवं सी. विनांक - 10.05.2010 की गति संख्या- 8 के अनुषंग में Coal के Transportation हेतु Conveyer belt की ऊंचाई से संबंधित प्रस्ताव के संबंध में ।

प्रति :-

आपका पत्रांक - 17010/ जी. एन. 2010, दिनांक - 10.6.2010

महोदय,

विनियता कित संख्या में प्राथमिक पत्र संख्या 17010/ जी. एन. 2010 एवं वन मंत्रालय, भारत सरकार के पत्रांक - एफ. नं. 8-56/ 2002 एवं सी. विनांक - 10.5.2010 की गति संख्या 8 के अनुमान के क्रम में Coal के सारिवहन हेतु 20 मीटर चौड़ी High speed Conveyer Belt की ऊंचाई 5 मीटर रखने का प्रस्ताव दिया गया है । हाथी की पहुंच अधिकतम 17- 18' तक समभव है ।

मीटर रखी जाय ।

अतः प्रस्तावित conveyer belt की ऊंचाई कम से कम 6 फुट

आपका विवासी,

(Signature)

प्रधान मुख्य वन संरक्षक,
वन विनियता संरक्षण - सह -
मुख्य वन्य प्राणी प्रविपालक,
झारखण्ड, रांची ।

दिनांक 15/7/2010



15/7/10

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- 25 -

ANNEXURE-3

कार्यालय :- प्रधान मुख्य वन संरक्षक, जैव विविधता संरक्षण-सह-मुख्य वन्य
प्राणी प्रतिपालक, झारखण्ड, रांची ।

पत्रांक :- 172(WC) 10-11/355

दिनांक 15.07.10

सेवा में,

M/S A. Upendra Rao,
General Manager,
NTPC Ltd, PBCMP,
Hazaribag.

विषय :- पर्यावरण एवं वन मंत्रालय, भारत सरकार के पत्रांक -एफ0नं0 8-56/
2009 एफ0सी0 दिनांक 11.05.2010 की शर्त संख्या 8 के अनुपालन के क्रम
में Coal के Transportation हेतु Conveyer belt की उचाई से संबंधित प्रस्ताव
के संबंध में ।

प्रसंग :- आपका पत्रांक 7010/जी0एम0/2010 दिनांक 10.06.2010

महाशय,

विषयांकित संदर्भ में प्रासंगिक पत्र द्वारा पर्यावरण एवं वन मंत्रालय, भारत
सरकार के पत्रांक -एफ0नं0 8-56/ 2009 एफ0सी0 दिनांक 11.05.2010 की शर्त संख्या 8
के अनुपालन के क्रम में Coal के परिवहन हेतु 20 मीटर चौड़ी High speed Conveyer belt की
उचाई 5 मीटर रखने का प्रस्ताव दिया गया है। हाथी की पहुच अधिकतम 17 ' - 18 ' तक
सम्भव है।

अतः प्रस्तावित Conveyer belt की उचाई कम से कम 6 (छः) मीटर रखी
जाय।



आपका विश्वासी,

ह0/- अस्पष्ट
प्रधान मुख्य वन संरक्षक,
जैव विविधता संरक्षण-सह-
मुख्य वन्यप्राणी प्रतिपालक,
झारखण्ड, रांची